

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-891(PB)/2018**

**IN THE MATTER OF:**

Kapil Arora ..... Applicant/petitioner  
v.  
Vyom Infrastructure & Projects Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 09.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANAGI**  
**HON'BLE MEMBER (TECHNICAL)**

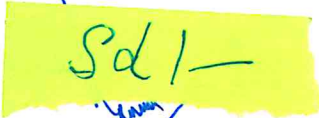
**PRESENT:**


For the FC Ms. Prachi Johri, Adv. & Mr. Kapil Arora in  
Person  
For the RP Mr. Hitesh Joshi, Adv. with Mr. Rohit Aggarwal,  
RP  
For the CD Mr. Rakesh Singh, Adv.

**ORDER**

**IA-2167/2020**

On the application filed by the financial creditor along with resolution passed by the CoC on 04.12.2020 with 100% voting share for withdrawal of this Company Petition, application filed under Section 12A is hereby allowed by dismissing the CP-(IB)-891(PB)/2018 as withdrawn.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANAGI)**  
**MEMBER (TECHNICAL)**